

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.209  
**CP(IB)/232(AHM)2022**

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

State Bank of India  
V/s  
Urvi Utkarsh Hathi  
(Personal Guarantor)

.....Applicant

.....Respondent

**Order delivered on: 19/04/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : None  
Resolution Professional : None  
For the Respondent : None

**ORDER**

A leave note is received from the side of applicant. Last chance is given to all the parties to appear on the next date of hearing and argue the matter.

List for further consideration 24.04.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**